

my doubt? I want a ruling on this. For the last 20 days it has been pending in your Secretariat and up till now I do not know where I stand.

MR. SPEAKER: The position was conveyed to you.

SHRI P. K. DEO: I want a ruling on that.

12.05 hrs.

RE: QUESTIONS OF PRIVILEGE

MR. SPEAKER: I have received certain privilege motions from Shri Unnikrishnan, Shri N. C. Parashar, Shri Vasant Sathe, Shrimati Maya Ray, Shri R. S. Pandey and Shri Darbara Singh against Shri Vajpayee for his reported statement that Parliament is reduced to a rubber stamp. I will take some time to consider it. I have not seen the full report.

Then, Shri C. M. Stephen and Shri D. C. Goswami....

SHRI ATAL BIHARI VAJPAYEE (Gwalior): May I request you that the issue be referred to the Privileges Committee directly?

MR. SPEAKER: I have yet to decide, whether to hold it in order or not.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, you are taking recourse to a method which is not quite proper....

MR. SPEAKER: Please sit down.

SHRI JYOTIRMOY BOSU: You have to go by the Rules of Procedure. Yesterday, Shri L. N. Mishra muttered a few words. We did not hear anything. We are not satisfied

MR. SPEAKER: I had allowed him to lay it on the Table of the House.

SHRI JYOTIRMOY BOSU: That privilege motion has not been disposed of.

MR. SPEAKER: Then, Shri C. M. Stephen and Shri D. C. Goswami have given a privilege motion against Shri Madhu Limaye for tearing a statement of Shri L. N. Mishra.

SHRI ATAL BIHARI VAJPAYEE: Are you taking up both the privilege motions?

MR. SPEAKER: I have not yet taken up any of them. I have just mentioned it. I have not given consent to any of them yet. I said, they are duly received by me and I will consider them.

There is another privilege motion given by Shri Samar Guha against Shri Girish Mathur of "New Wave" weekly.

I will consider them.

श्री मधु लिमये (बाका) : अध्यक्ष महोदय, आप ने मेरे बारे में कुछ कहा है। मेरा व्यवस्था का प्रश्न है।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, सदन की प्रक्रिया के बारे में मेरा व्यवस्था का प्रश्न है।

श्री बसंत साठे (मकोला) : अध्यक्ष महोदय, अगर प्रक्रिया पर एक बार बहस शुरू हो गई, तो फिर सारा दिन उसी पर बहस होती रहेगी। इसलिए आप इसकी इजाजत न दीजिए। आप रेगुलर बिजिनेस को लीजिए।

एक माननीय सदस्य : यही रेगुलर बिजिनेस है।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, कल प्रधान मंत्री के वक्तव्य और श्री मोरारजी देसाई के निवेदन के पश्चात सदन में जो कुछ हुआ, वह सुना नहीं गया। (व्यवधान)

श्री० नारायण चन्ध वाराणसर (हमीरपुर) : इस के लिए जिम्मेदार कौन था ?

श्री अटल बिहारी वाजपेयी : उस समय मैं पीछे की सीट पर बैठा था। मैं कोशिश कर रहा था कि जो कुछ कार्यवाही हो, मैं उसको सुनूँ। लेकिन मैंने सुना कुछ नहीं। केवल इतना देख (व्यवधान) अध्यक्ष महोदय, अगर ये टोका-टाकी करेंगे, तो मैं चुप रहूँगा।

आज के अखबारों में मैंने पढ़ा कि श्री ललित नारायण मिश्र ने कोई वक्तव्य दिया और वह वक्तव्य आपने सभा के पटल पर रखने की इजाजत दे दी। वह वक्तव्य पढ़ते रहे, लेकिन वह सुना नहीं गया। उमी ममय हमारे कुछ माननीय साथी व्यवस्था के प्रश्न खड़े कर रहे थे। क्या यह आवश्यक नहीं था कि आप व्यवस्था के प्रश्नों को पहले सुनते ? (व्यवधान)

PROF. MADHU DANDAVATE (Rajapur): My point of order was heard outside the House.

श्री अटल बिहारी वाजपेयी : आप इस सदन में कई बार निर्णय दे चुके हैं कि जब शोर-गुन होगा, और कोई किसी की बात नहीं सुनेगा, तो फिर ये रिपोर्ट लिखने वाले लोग भी तय नहीं कर सकते कि क्या कहा जा रहा है, और इसलिए ये भी लिखना बन्द कर देंगे। अगर कल श्री ललित नारायण मिश्र ने जो कुछ कहा वह हमने तो नहीं सुना, फिर वह रेकार्ड में कैसे आ गया ?

इसी के साथ तीसरा जुड़ा हुआ सबाल है कि कल प्रातः मैंने आप को पत्र लिखा था और व्यक्तिगत बातचीत भी की थी। मैंने कहा था कि कुछ तथ्य ऐसे हैं कि जो नए प्रकाश में आये हैं। श्री ललित नारायण मिश्र के अपना बयान देने से पहले या तो वह पत्र आप खुद पढ़ें या हमें पढ़ने के लिए बुलाएं। आपने न मुझे बुलाया न वह पत्र पढ़ा। अब श्री ललित नारायण मिश्र ने जो वक्तव्य दिया वह झूठ का पुलिन्दा है। हम इसके खिलाफ फिर से विशेषाधिकार का प्रश्न पेश करने जा रहे हैं।

श्री जनेश्वर मिश्र (इलाहाबाद) : इन्होंने इस स्थिति का फायदा उठाया कि हल्का मच रहा है, जल्दी से झूठ सच जो बोलना है वह बोल दिया।

श्री अटल बिहारी वाजपेयी : आपको उस प्रिविलेज मोशन पर फंसला देना है। क्या आपने इन का बयान पढ़ा (व्यवधान)

ये जवाब देंगे ? ये स्पीकर बन गए हैं ? इस सदन में कितने स्पीकर हैं ?

मेरा निवेदन है कि आप हमारे प्रिविलेज मोशन, और उस पर श्री ललित नारायण मिश्र के वक्तव्य पर फंसला करने से पहले हम को सुन लीजिए तब निर्णय दीजिए।

श्री नक्षु लिखड़े : अध्यक्ष महोदय, आपने मेरे बारे में कुछ कहा है इसलिए मेरी बात सुन लें।

श्री इयान नंदन मिश्र : मेरा कल प्वाइंट ऑफ आर्डर था। I had been repeatedly rising on a point of order and before you could permit me to speak, the hon. Minister of Railways began reading out his statement. Now the point of order

which has been rightly emphasized by Shri Vajpayee, is whether any other proceeding could take place when an hon. Member was standing on a point of order. Although the Chair was looking towards me—I have no complaint against the Chair not looking towards me; the Chair did take notice of me—, yet, the Chair avoided my point of order and with the implicit consent of the Chair, it seems, the hon. Minister of Railways read out his full statement. The point of order for you to consider is whether, when any hon. Member wants to make a point of order, he can be so unceremoniously dismissed and whether any other Member can get a preferential treatment over the preceding Member who had been rising on a point of order.

Then, Mr. Speaker, another thing for you to consider is this. Only three or four days back, an hon. Member of this House was very severely castigated. He was castigated in the filthiest language possible by the members of the other side and you were pleased to say within our hearing that all these things were expunged and yet, we found that they were not expunged. I ask you, Mr. Speaker, if this sort of castigation can go on record. All this filthy language has gone into the proceedings and the All India Radio also broadcast it. Do we allow this kind of thing to go on? If this is the game which the hon. members of the other side want to play, let me make it absolutely clear that we can play that game better. I am informed that there is already a motion of breach of privilege against the All India Radio on that point which you have not been able to consider.

Would you kindly enlighten us on all these points?

SEVERAL HON. MEMBERS *rose*.

PROF. MADHU DANDAVATE: I have been on a point of order since 12.35 P.M. yesterday.

SHRI ATAL BIHARI VAJPAYEE: It was reported by the All India Radio and a notice of breach of privilege against All India Radio has been given. But you did not refer to that motion before taking up the motion of the Congress Members against me. Please do not discriminate.

SHRI K. P. UNNIKRISHNAN (Badagara): Mr. Speaker, Sir, please look to the side also.

SEVERAL HON. MEMBERS *rose*.

MR. SPEAKER: I am coming to all of you.

SHRI JYOTIRMOY BOSU: My humble submission is that during my tenure in this House, particularly, when you have been the Speaker—I mean, when you are the Speaker, whenever a privilege motion is given against anybody, the matter is referred to the person concerned for a reply from that person, although I remember in my case twice an exception was made and it was printed immediately and when it came up, the ruling party came on bended knees and retreated like a jackal. I remember this thing.

But the question here is: when Mr. K. P. Unnikrishnan or, for that matter, anybody from that side, has given a privilege motion against Shri Madhu Limaye, if there is to be a certain amount of fairness and uniformity in the standard to be set, you should have sent that motion to Shri Madhu Limaye and given him reasonable time to explain what he had to say in the context of the motion that has been tabled.

I also hear that Shri Shyamnandan Mishra brought out before the House that a privilege motion is already pending before you about which, to my information, you had made no mention at all and you have superseded that and put it in the list of

[Shri Jyotirmoy Bosu]

priorities at the bottom and chosen a privilege motion which seeks to serve the interests of the Congress Party... (Interruptions) This is most regrettable and I cannot still imagine.

The second thing is about the charges against Shri L. N. Mishra. In the privilege motion that was tabled by four of us, we were very clear and categorical. I also wrote a letter that the ruling of the Speaker was historic on your part and you being the Chairman of the Parliamentary Union, your ruling has travelled to the member countries...

MR. SPEAKER: God help us.

SHRI JYOTIRMOY BOSU: The question is: what Shri L. N. Mishra has said—I have seen in the Debates circulated—does not cover even a fraction of the allegations that were made here on the basis of documentary evidence taken from the CBI chargesheet; nothing has been covered and nothing has been met. So, under the rules, the matter is not at all closed. We will have a fresh debate on the same and you have to sit in judgment impartially whether he has been able to reply to the points that I have raised on the basis of the CBI charge-sheet and other documents...

MR. SPEAKER: That is not a point of order. You are making a regular speech.

SHRI JYOTIRMOY BOSU.. because now I am in possession of documents which I shall lay on the Table of the House whenever I feel it necessary, to show that Shri L. N. Mishra is the master-mind and the Prime Minister herself is involved. That is why the whole thing is sought to be suppressed like this... (Interruptions)

SHRI K. P. UNNIKRIISHNAN: Sir, I am thankful to you for conveying to the House....

MR. SPEAKER: I have yet not given my consent. I said that if I find some *prima facie* case, I will come. I only mentioned that these have been received.

SHRI K. P. UNNIKRIISHNAN: I am thankful to you for conveying to the House that you are considering my privilege motion against Shri Atal Bihari Vajpayee. I do not want to say anything further at right now. But I am more thankful to Prof. Shyam Babu for conveying to the House and referring to the activities of a particular Member. Shri R. N. Goenka from Vidisha constituency in Madhya Pradesh, to which a reference has been made. I have a grievance against you. Sir I have been repeatedly writing to you since December 4, everyday. I wanted you to allow me and give me a chance under Rule 377 to raise a vital matter, the *Patriot* a daily of New Delhi in its December 4 issue had published a news item that "Shri R. N. Goenka and 4 others are to be tried for forgery", charges for which Tulmohan Ram has been hauled up in this House. I wanted, you Sir, to identify whether this is the same person who is known as Mr R. N. Goenka member from Vidisha constituency. I wanted you to direct the Home Minister to tell us whether this is a fact. If so, that is a serious matter. I am sure all of you who shamelessly day in and day out shout here against Tulmohan Ram... (Interruption) You should find out the facts of the whole episode.

श्री अटल बिहारी वाजपेयी : ये तुलमोहन राम को डिफेन्ड कर रहे हैं ।

अध्यक्ष महोदय : प्राय गोपनका का मामला ले लीजिए, हमें कोई शिकायत नहीं है लेकिन जो बात 377 में एलाउ नहीं की गई, क्या प्वाइंट ऑफ ऑर्डर में एलाउ करेंगे

SHRI K. P. UNNIKRISHNAN: I want a clarification Sir, whether you have received my letters about Shri Goenka. Will you kindly direct the Government to make a statement? If he is identified as an M.P. I would like to know, the House would like to know whether he has been hauled up or not. I call them shameless as none of them after seeing this news had the courage to own it.

MR. SPEAKER: Are you talking about the Privilege Motion?

SHRI K. P. UNNIKRISHNAN: You owe it to the House, to every Member of the House, when they say a Member is hauled up for such charges.

SHRI SEZHIYAN (Kumbakonam): He said, shamelessly.

MR. SPEAKER: I will see how it takes meaning in the context

SHRI K. P. UNNIKRISHNAN: I am sure the entire House agrees with me. Please clarify whether you have received that letter.

MR. SPEAKER: Mr. Limaye, you want to speak on what? I have not given my consent.

SHRI K. P. UNNIKRISHNAN: I want to bring this privilege motion against Mr. Vajpayee. He has raised the question of All India Radio. This is a very serious matter.

MR. SPEAKER: Vajpayee has no objection.

SHRI S. M. BANERJEE (Kanpur): I rise on a point of order.

MR. SPEAKER: I have allowed Shri Madhu Limaye.

श्री मधु लिमये : अध्यक्ष महोदय, आपकी सभी सभक को धनकारों की कि
2963 L.S.—10

मधु लिमये के खिलाफ श्री बिबेकशंकर
भंग

अध्यक्ष महोदय : मधु लिमये साहब, अगर मैंने उनको केना हुआ तो आप से पूछूँगा, नहीं लेना हुआ तो नहीं पूछूँगा। मैंने उनको अभी मौका नहीं दिया है, इस लिये आपको भी नहा देता हूँ।

श्री मधु लिमये : मैं भोजन पर नहीं बोल रहा हूँ—मैं अपना खुलासा

अध्यक्ष महोदय : अभी मैंने प्रिविलेज नहीं लिया है—

neither did I ask him to refer to anything about admissibility.

SHRI MADHU LIMAYE: You allowed it; it is on record.

MR. SPEAKER: I did not allow anything.

श्री मधु लिमये : अध्यक्ष महोदय दूसरे सभी लोगों ने अपनी बात कही है—मेरा नाम लिखे जाने के बाद भी मैं न बोलूँ—एसा कैसे हो सकता है ?

अध्यक्ष महोदय : किस बात पर ?

श्री मधु लिमये : मैं बहुत सक्षेप में बोलूँगा—आज सबरे मैंने आपको नोटिस दिया है—उसमें तीन पैराग्राफ्स हैं—इन तीन पैराग्राफ्स को मैं आपके सामने रखना चाहता हूँ—

"You have clearly and unequivocally ruled that Tulmohan Ram, Member of Lok Sabha.."

अध्यक्ष महोदय : आपने मुझे जो एनक्वर्स भेजे हैं मैं उनको देखूँगा

श्री मधु लिमये : लेकिन अध्यक्ष महोदय, उन्नीकृष्णन जी किस चीज पर बोले हैं—मैं नहीं चाहता हूँ कि कोई चीज एक्सप्रेस हो

अध्यक्ष महोदय : मैंने आपको बतलाया है कि मेरे पास तीन-चार नोटिसिज आए हैं। मैंने इनको अभी देखना है—जिसको मुझे लेना होगा उसको कह दूंगा। दस मिनट पहले ही आये हैं—मैं इनको बाद में देखूंगा। अगर लेना होगा तो बतला दूंगा।

श्री मधु लिमये : अगर उन्नीकृष्णन उस पर बोल सकते हैं तो मैं भी बोल सकता हूँ। (अवधान) मेरे खिलाफ सदन की मानहानि का जो नोटिस दिया गया है, उसकी कापी मेरे पास आई है, सचिवालय ने दी है।

अध्यक्ष महोदय : अगर आप बोल तो ठीक बोलें।

श्री मधु लिमये : आपने फरमाया कि ललित नारायण मिश्र को अपना बयान देने की आपने अनुमति दी थी, उसी पर मेरा प्वाइंट ऑफ ऑर्डर है—मैं कल की कार्यवाही के बारे में बोल रहा हूँ। कल जैसे ही श्रीमती इन्दिरा गांधी और श्री मोरारजी भाई के बयान समाप्त हुए, हम 10-15 लोग व्यवस्था के सवाल पर खड़े हो गये

श्री नाबूराम अहिरवार (टीकमगढ़) : एक साथ खड़े हो गये।

श्री मधु लिमये : पहले हम लोग बोल नहीं रहें थे, हमारी यह अपेक्षा थी कि हम लोगों में से किसी को स्पीकर साहब रिकगनाइज करेंगे और मामला ठीक ढंग से आगे बढ़ेगा। लेकिन हम लोगों को रिकगनाइज किये बिना श्री ललित नारायण मिश्र कुछ पढ़ने लगे। मैं उसको स्टेटमेंट मानने के लिए तैयार नहीं हूँ, लेकिन वे कुछ पढ़ने लगे—बट उपन्यास था, कथा थी, प्रवन्ध था, कविता थी—मुझे पता नहीं है। उसी पर प्वाइंट ऑफ ऑर्डर उठाने के लिये मैं खड़ा हो गया, लेकिन आपने कलिंग दिया कि उसको टेबिल पर रखा जाय। अध्यक्ष

महोदय, प्वाइंट ऑफ ऑर्डर को प्राथमिकता प्रायोरिटी मिलती है। कल जो स्टेटमेंट मैंने लिया और जो मैंने फाटा—मैं कुबूल करता हूँ, मैंने जान बूझ कर डेलीबेटली किया . . . (अवधान)

SHRI C. M. STEPHEN (Muvattu-puzha). He is coming to the same question regarding tearing of paper. I have given a notice in this regard.

श्री मधु लिमये : मैं उस पर नहीं बोल रहा हूँ, प्रिविलेज पर नहीं बोल रहा हूँ

अध्यक्ष महोदय : फिर किस चीज पर बोल रहे हैं

श्री मधु लिमये : मैं प्रोमोजर पर बोल रहा हूँ—ये बीच में टोकेंगे तो मेरा प्वाइंट ऑफ ऑर्डर कैसे चलेगा? मैं कल की कार्यवाही के बारे में बोल रहा हूँ, क्योंकि ललित नारायण मिश्र के खिलाफ हम लोगों का मोशन है

MR. SPEAKER: Are you speaking about the subject-matter of the motion?

SHRI C. M. STEPHEN: The subject-matter refers to the privilege motion that is before us. I have given my notice already and, you must hear me first before you hear him. 4

MR. SPEAKER: I shall take it up separately and not when a point of order is raised. जिन्होंने नोटिस दिया है उनको तो कहा है कि नहीं बोलेंगे, तो आप कैसे बोलेंगे?

श्री मधु लिमये : मैं उस पर नहीं बोल रहा हूँ बल्कि श्री एन० एन० मिश्र : के खिलाफ प्रिविलेज मोशन पर बोल रहा हूँ।

अध्यक्ष महोदय : मैं जब इजाजत दूंगा तभी बोलगे न आप ।

श्री मधु लिमये : यह लोग हल्ला कर रहे हैं, मैं नहीं चलने दूंगा । आप मझे धमकाइये नहीं । मैं आपकी रूनिंग इस बात पर चाह रहा हूँ (व्यवधान) मैं भी ऐसे ही कर सकता हूँ ।

अध्यक्ष महोदय : जो चीज उन्होंने दी है उस पर आप बोलना शुरू कर दें ।

श्री मधु लिमये : आप वूलेटिन नम्बर (1) देखिये । उसमें आपने कहा है कि :

Shri L. N. Mishra was allowed to lay his statement on the Table. It is not part of the proceedings.

हमारी राय में उसी पर हम लोग उम समय पॉइंट ऑफ ऑर्डर पर थे और वह पार्ट ऑफ प्रॉसीडिंग नहीं है । मैं आपकी रूनिंग पर इस पर चाहूंगा कि श्री एल० एन० मिश्र का तथा-कथित स्टेटमेंट इस सदन की कार्यवाही का हिस्सा नहीं है । और जो सदन की कार्यवाही का हिस्सा नहीं है उसको फाड़ने का मसलको नैतिक अधिकार है । मैं इस बात को छिपा नहीं रहा हूँ ।

MR. SPEAKER: Whatever it may be, you have no business to take the paper from the Table and tear it off.

SHRI DINESH CHANDRA GO-SWAMI (Gauhati): His tearing off the paper is the subject-matter of privilege. (*Interruptions*)

MR. SPEAKER: All of you will please sit down. I am not able to hear all of you.

श्री मधु लिमये : मैं वूलेटिन नम्बर (1) के बारे में कह रहा हूँ, आप इनको चुप कराइये । मैं दो मिनट में अपनी बात कह दूंगा ।

अध्यक्ष महोदय : आप एक मिनट में अपनी बात खत्म कीजिये ।

श्री मधु लिमये : मैं आपकी व्यवस्था इस पर चाहता हूँ कि वूलेटिन नम्बर (1) में जो कार्यवाही की रिपोर्ट दर्ज की गई है उसको निकाल दीजिये, पहले प्वाइंट ऑफ ऑर्डर को सुनिये और बाद में रेल मंत्री को अपना बयान देने के लिये कहिये, क्योंकि पॉइंट ऑफ ऑर्डर को सुने बिना किसी तरह की कार्यवाही भागे होना इर्रगुलर और इल्लिगल है ।

These proceeding are irregular and illegal and do not form part of the official report of the proceedings. They may be expunged और हॉनरर पॉइंट

ऑफ ऑर्डर को सुन कर फिर श्री एल० एन० मिश्र को आप कहिये ।

PROF. MADHU DANDAVATE: Kindly listen to my point of order. (*Interruptions*) Yesterday at 12-35 p.m I rose on a point of order. Please permit me to raise the point of order today. If you say that you are not permitting me, I shall resume my seat.

SHRI BHOGENDRA JHA (Jainagar): Sir, I want to know what has happened to my notice of breach of privilege of the House against Shri Goenka which is pending for the last so many day. (*Interruptions*)

PROF. MADHU DANDAVATE: Sir, I want to make a submission in connection with the point of order before you give your ruling.

It is a strange coincidence that I rose to a point of order at 12.35 yesterday and I am permitted to rise to a point of order at 12.35 today. Yesterday I rise on a point of order and I am repeating it today. It is regarding the order of business in the House.

[Prof. Madhu Dandavate]

My point of order is this. After Shri Morarji Desai made a statement in the House yesterday, he sought clarification from the Prime Minister whether the reports, to which she had made a reference in her written statement, would be available merely for perusal or whether they would be available for further action by the members of the Opposition and whether there would be no bar to any further probe at all. I insisted that this particular point of order regarding the procedural matter should be disposed of...

MR. SPEAKER: This is no point of order.

PROF. MADHU DANDAVATE: I read in the papers your remark that you were not able to listen to the point of order. I checked the Lok Sabha proceedings and I saw all the newspapers. My point of order was recorded on three pages by the reporters in this House; it was also recorded by the members of the press sitting farther away from the Chair on which you are sitting.

MR. SPEAKER: This is not a point of order.

PROF. MADHU DANDAVATE: About hearing the point of order, it seems that you alone in this House were not able to hear it. Therefore, for your information...

MR. SPEAKER: I said the Prime Minister had nothing to add to her statement.

PROF. MADHU DANDAVATE: So today I am seeking your ruling that since we were raising a point of order and we were not allowed to raise it, no ruling was given at that time yesterday, and all the items that were taken up thereafter were illegal and in violation of the rules of procedure of the House. Therefore, they should be considered as cancelled and Shri L. N. Mishra should be asked to make his

statement again and the other members of the House who rose on the privilege issue must be permitted to make their submissions on the privilege issue.

SHRI P. G. MAVALANKAR: (Ahmedabad): On a point of order.

MR. SPEAKER: There is a limit. This is the third time. Kindly sit down. I will listen to you later.

Yesterday the proceedings started by the statement of the Prime Minister followed by Shri Morarji Desai's. Then some clarification—it was not a point of order—was sought the Prime Minister. She said she had nothing to add, she going to the Rajya Sabha and all that. This was followed by noise. Then I tried to go ahead with the agenda.

SOME HON MEMBERS Why?

MR. SPEAKER: Why? It is my duty to do it.

PROF. MADHU DANDAVATE: When a point of order is raised, the House cannot proceed.

MR. SPEAKER: It is my duty to do it. Then I called Shri L. N. Mishra. When he was called, he started reading. Then I said, if there is noise you can lay it on the Table. It was a paper to be laid on the Table. No speech is made. It is just to be laid on the Table.

So far as the other part is concerned, I think none could hear what was going on. Even my placing the Bill, the clauses and all that could not be heard. Then I said I am not able to hear the speeches. It was all right if it was not followed by speeches. But in the case of the Bill, where this was not audible, we will have to go through it again because it was neither reported nor could be heard.

श्री मनोहर सिन्हा : क्या सरकारकी सदन को बर्खास्त तो नहीं हुआ ।

MR. SPEAKER: I will see which part was not reported by the press.

Now as regards the point of order concerning Shri Mishra, I think we should try to make it up. I quite agree with Shri Vajpayee in this respect. He will kindly believe that I did not hear anything and because of not hearing, I said, 'It is all right. You lay it on the Table'. But I did commit myself to Shri Vajpayee. You gave it. It was not with me at the table at that time. Somehow it happened; I do not know. The noise was going on. I will permit you to express yourself on your point of order or whatever you have given to me. #

About the other points of order regarding this, I would have no objection if the members concerned want to raise it. But in the case of Shri Vajpayee it was expressly said. He can raise it. In the case of others...

SHRI SHYAMNANDAN MISHRA: What about my point of order?

MR. SPEAKER: You can also raise your point of order; those who had raised, they could raise it. It was an extraordinary situation yesterday. I cannot say that some people were heard and some people were not heard; it is physically impossible. It is all right if the matter relates to papers being laid. If he makes a speech it is impossible to hear, either for me or for the Reporters. I really wonder. In such circumstances it is very difficult. When Shri Mishra was saying something, I tried my best and I could not hear and then I asked the Secretary-General what he was saying and then he came to me and told me that he wanted to raise a point of order. I asked him to inform him that it could be done. The Chair cannot function when there is so much noise; the Reporters cannot function when there is so much noise.

SHRI SHYAMNANDAN MISHRA: Will you take notice of the statement

read by him when we were not able to hear it?

MR. SPEAKER: It was laid on the Table.

SHRI SHYAMNANDAN MISHRA: It should be circulated to us.

MR. SPEAKER: It was laid on the Table; it can be circulated.

I shall see all those things which are pending.

(Interruptions)

MR. SPEAKER: I will see everything. In Britain there is hardly one privilege motion in a year but here we have every day 8, 9 or 10. It should not be taken up lightly; I have to look into this. Now let us take up next business ... (Interruptions).

Shri Mavalankar.

SHRI P. G. MAVALANKAR: My point of order is two-fold. You were pleased to tell the House today that you had received certain notices of motions for privilege against Shri Vajpayee and Shri Madhu Limaye. My point of order is this. When certain other motions of privilege about which notice was already given to you and about which reference was made, are pending, without disposing them of earlier, how can you refer to these two motions in this House?

MR. SPEAKER: Why do you not hear what I said? When they came in large numbers, I just said: I have taken due notice of them and they will come in course of time.

SHRI MADHU LIMAYE: You said nothing about the All India Radio.

SHRI P. G. MAVALANKAR: We write to you letters including notices; you do not read them out on the floor of the House. Why did you read out these notices when previous notices on the same subject of privilege are pending?....

MR. SPEAKER: I had explained the position.

SHRI P. G. MAVALANKAR: Before completing my sentence, you are giving your answer. Without disposing of the earlier privilege motions, how is it that you chose to make a reference to these motions on the floor of the House?

MR. SPEAKER: In the earlier cases also, it was made.

SHRI P. G. MAVALANKAR: Then, I rise on a point of order about the Lok Sabha Bulletin Part I about yesterday's proceedings. Upto item 3, it is all right—Starred Questions, Unstarred Questions, Statement about import licence case. But from item 4 onwards, nothing happened but it has all appeared in the bulletin as record of the proceedings, when those proceedings did not take place at all. If you look at page 2 of the bulletin, item 7 is about Supplementary Demands for Grants (Gujarat) 1974-75. In the noise, I could not hear but by imagination and intuition I inferred that Gujarat was coming and at that point of time I rose on a point of order... Gujarat is under President's rule and if we, Members of Parliament from Gujarat are not allowed to raise a point of order, what is the remedy?

MR. SPEAKER: It was just a presentation of the Supplementary Demands.

There was no debate on it.

SHRI P. G. MAVALANKAR: But I wanted to raise a point of order. There is no Assembly in Gujarat. This is the only forum.

MR. SPEAKER: When it comes up before the House, you can certainly raise that point of order. I will allow you at that time.

DR. HENRY AUSTIN (Ernakulam): In view of the fact that so much of legislative business of great importance to the people of this

country are being held up, the Speaker in his wisdom should fix up some time every day when Government business can be transacted without these endless points of orders. We have got to have some time so that we may carrying on Government business... (Interruptions).

MR. SPEAKER: Now, papers to be laid on the Table.

12 51 hrs.

PAPERS LAID ON THE TABLE

SUGAR (PRICE DETERMINATION FOR 1974-75 PRODUCTION) ORDER, 1974

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH-NAWAZ KHAN): I beg to lay on the Table a copy of the Sugar (Price Determination for 1974-75 Production) Order, 1974, (Hindi and English versions) published in Notification No. G.S.R. 670 (E) in Gazette of India dated the 28th November, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-8709/74].

RAILWAYS RED TARIFF (SEVENTH AND EIGHTH AMENDMENT) RULES, 1974

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—

- (i) The Railways Red Tariff (Eighth Amendment) Rules, 1974 published in Notification No. G.S.R. 1253 in Gazette of India dated the 23rd November, 1974.
- (ii) The Railways Red Tariff (Seventh Amendment) Rules, 1974, published in Notification No. G.S.R. 1253 in Gazette of India dated the 23rd November, 1974. [Placed in Library. See No. LT-8710/74].